

# OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT JUDGE, DINDIGUL.

Dated the 25 th day of March 2020

Sub: COVID 19 – Nation wide Lockdown – Further Directions of the Hon’ble Administrative Committee – Circular -Issued -Regarding

Ref: Circular of the Hon’ble High Court, Madras in ROC.NO.1363/2020/RG dated 24.03.2020

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In the wake of this pandemic situation, Hon’ble High Court in the aforesaid reference suspends the court work with immediate effect subject to certain conditions.

I hereby direct all the Judicial officers, Staffs and Advocates and litigants to adhere to the following instructions

- . In view of this unpredictable situation all the Court functioning in Dindigul District is suspended.
- . Entry for Advocates and Litigants into the Court campus is strictly prohibited. If emergency situation warrants, only then entry of Advocates will be allowed inside the campus. The Onus of deciding the entry is vested with the Principal District Judge, Dindigul.
- . Prime mode of addressing the court by Advocate/Litigants will be purely entertained via Audio-Visual mode of communication or otherwise prescribed by the Principal District Judge for carrying out any emergency or important work.
- . Based on the approval of the Principal District Judge, only most important and emergency work will be carried out in any of the subordinate courts in Dindigul District . No routine work will be entertained in all the Courts.
- . All the staff members are strictly advised to be stationed at their residence and not to venture out of their home and putting their own and beloved members life under threat. All the staff members are exhorted to be available over phone to carry out any urgent or important official work as needed by their respective immediate superiors.
- . All the Judicial Officers, Bureaucrats, Advocates, Staff, Litigants and Public can use the undermentioned email address for any communication with regard to Judicial or Administrative work.
  - 1. [courtmanagerdgl@gmail.com](mailto:courtmanagerdgl@gmail.com)
  - 2. [dindiguldistrictcourt@gmail.com](mailto:dindiguldistrictcourt@gmail.com)
- . In view of the unpredictable situation, the Subordinate courts

shall until further orders continue to function as per the aforesaid directives subject to any further decision being taken on the administrative side either by the Hon'ble The Chief Justice or Administrative Committee or the Full Court, as the case may be.

**Sd/-M.K.Jamuna**  
**Principal District Judge,**  
**Dindigul**